

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 68/MP/2022

Subject : Petition under Sections 28(1), 28(3), 29 of the Electricity Act, 2003 read with Regulation 2.3 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) in the matter of dealing with over drawal from the grid by regional entities leading to insecure operation of the grid and other associated matters.

Date of Hearing : 21.4.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Gujarat Uraj Vikas Nigam Limited and 8 Ors.

Parties Present : Shri Aditya Prasad Das, WRLDC

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed in the matter of dealing with over-drawal from the grid by regional entities leading to the insecure operation of the grid and other associated matters. The representative of the Petitioner further submitted that the critical operation conditions encountered in the grid during Mid-August, 2021 to Mid-October, 2021 led to an alert-state of grid operation for a significant period. The grid frequency remained below 49.90 Hz for a cumulative duration of 117 hours during the aforesaid period and on a few occasions it also touched very low values ranging from 49.5-49.7 Hz. He further added that during the aforesaid period, several factors such as the extended dry weather spell due to early receding of monsoon and demand revival in many States after the 2nd wave of COVID-19 pandemic, etc. contributed to a fast rise in electricity demand whereas, supply side constraints such as lower fuel supply for coal fired plants, lower hydro reservoir levels, planned & forced outage, reduction in wind/solar generation, etc. further stressed the load generation balance. The representative of the Petitioner submitted that over-drawal by the various constituents of the Western Regional grid during the aforesaid period in violation of the various provisions of the Indian Electricity Grid Code, further aggravated the prevailing stressed operation conditions of the grid.

3. After hearing the representative of the Petitioner, the Commission observed that under Section 28 of the Electricity Act, 2003 ('the Act'), the Petitioner, being an apex body to ensure the integrated operation of power system in the region, is, *inter-alia*, responsible for carrying out the real time operations of the grid and despatch of electricity within the region through secure and economic operation of the regional grid in accordance with the Grid Code. The Commission also observed that while the Petitioner highlighted the critical grid conditions during the period in question, the

prayers made in the Petition relate to generic directions to the constituents. The Commission directed the Petitioner to quote specific instances wherein constituents have repeatedly not complied with the directions issued by the Petitioner for maintaining the grid discipline and thus, violations of the concerned provisions of the Act and/or the Grid Code by such constituents. In response, the representative of the Petitioner sought liberty to file an additional affidavit bringing about such instances and to modify its prayers accordingly.

4. After hearing the representative of the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to file an additional affidavit with details as per paragraph 3 above on or before 6.5.2022;

(c) The Petitioner to serve copy of the Petition along with its additional affidavit on the Respondents and the Respondents to file their reply by 31.5.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 20.6.2022; and

(d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**